THE TAMIL NADU LIQUOR (POSSESSION FOR PERSONAL CONSUMPTION)

RULES, 1996*

(G.O.Ms. No.75, P&E., dated 16th April 1996.)

SRO A-47 (a) 1996. – In exercise of the powers conferred by Section 54 of the Tamil Nadu Prohibition Act , 1937 (Tamil Nadu Act X of 1937), read with clause (III) of the proviso to sub-section (1) of Section 4 of the said Act, the Governor of Tamil Nadu hereby makes the following rules:-

RULES

- 1. Short title and commencement.- (1) These rules may be called the Tamil Nadu Liquor (Possession for Personal Consumption) Rules, 1996.
- (2) These rules shall come into force with effect on and from the 25th April 1996.
- 2. Possession of liquor for personal consumption.- No person shall possess the liquor mentioned in column (1) of the Table below, which have already been specified under sub clause (i) of clause (j) of sub- section (i) of Section 4 of the Tamil Nadu Prohibition Act, 1937 (Tamil Nadu Act X of

1937), for personal consumption, in excess of the quantity specified in the corresponding entries in column (2) thereof

1 TABLE

Amended vide G.O.(MS) No.14, H.P&EVI Department , dated 09.06.2017.

Liquor	Quantity (in Litres)
(1)	(2)
(1) Indian made Foreign Spirits	4.5
(2) Foreign Liquor	4.5
(3) Beer	7.8
(4) Wine	9.0

^{*} Published in Part III, Section 1 (a) of the Tamil Nadu Government Gazette Extraordinary, dated the 17th April 1996